

[Prof. Madhu Dandavate]

13.12 hrs.

MR. DEPUTY SPEAKER: Whatever the hon. Members have stated here—I have very great respect for all of you—whatever you say, good, bad or indifferent, it is my painful and pleasant duty to look into.

PROF. MADHU DANDAVATE: Let it be your pleasant duty Sir.

श्री हुकम चन्द कच्छवाय : (मुरेना) :

उप.ध्यक्ष महोदय, जिस रोज यह घटना हुई उस के बाद संसद कार्य मंत्री जो उस के बारे में प्रस्तव लाए उस पर चर्चा करते हुए उस घटना की निन्दा सब ने की। परन्तु उस रोज एक बात यह कही गई थी कि इन को रिमांड के लिए भेजा जाय और अभी दण्ड न दिया जाय। इतने दिनों में कुछ तथ्य सामने आ जाते अगर जांच हो जाती और आज जो उलझनों में पड़ना पड़ा उस में न पड़ना पड़ता। इसीलिए मेरा यह निवेदन है कि इस के लिए संसद की कोई समिति बनाई जाय जो सारे मामले की जांच करे। जिस से सारे तथ्य सामने आ सकें। सी बी भ्राई से एन्क्वायरी कराने के पक्ष में हम नहीं हैं न ही दिल्ली पुलिस से एन्क्वायरी कराने के पक्ष में हम हैं। क्यों कि उस व्यक्ति ने जो नारे लगाए तो उस ने इंदिरा जी के भी नारे लगाए, इंदिरा जी की भी जय बोली और जयप्रकाश जी की भी जय बोली। माननीय मंत्री जी ने एक बात और कही अपने वक्तव्य में कि वह व्यक्ति 29 दिन तक यहां रहा, तो आखिर वह कहां ठहरा हुआ था, किस से उस के सम्बन्ध थे, ये सारी बातें हमारे सामने आनी चाहिए।

SHRI TARUN GOGOI (Jorhat): I want to make a submission....

MR. DEPUTY-SPEAKER: On this question, nothing more; I have closed it. Now papers to be laid on the Table.

PAPERS LAID ON THE TABLE
GUJARAT GOVERNMENT ORDERS UNDER
GUJARAT VACANT LANDS IN URBAN AREAS
(PROHIBITION OF ALIENATION) ACT AND
PAPERS UNDER COMPANIES ACT

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table—

(i) (a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat Vacant Lands in Urban Areas (Prohibition of Alienation) Act, 1972, read with clause (c) (ii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—

(1) Order No. VCT-2873/121641-V dated the 12th February, 1974 in the case of Samparan Cooperative Housing Society (Proposed) Rajkot.

(2) Order No. VCT-2473/97986-V dated the 2nd November, 1973 in the case of Manilal Park Cooperative Housing Society, Kapadvani District Kaira.

(3) Order No. VCT-1473/101929-V dated the 3rd November, 1973 in the case of Sabarmati Harijan Ashram Trust, Ahmedabad.

(4) Order No. VCT-2373/106528-V dated the 3rd November, 1973 in the case of Dudheshwar Cooperative Housing Society Limited, Junagadh.

(5) Order No. VCT-1473/79265-V dated the 12th November, 1973 in the case of Jagmalbhai Hadhabhai Desai and others.

(6) Order No. VCT-1473/97985-V dated the 12th November 1973 in the case of Bai Lasu W/o Gandaji Penaji.

(7) Order No. VCT-1773/92004-V dated the 13th November, 1973 in the case of Punjabhai Dshyabhai Patel.

(8) Order No. VCT-8173/95903-V dated the 17th November, 1973 in the case of Yamuna Cooperative Housing Society Limited.

(9) Order No. VCT-3173/73666-V dated the 17th November, 1973 in the case of Himatlal D. Dave.

(10) Order No. VCT-2473/109490-V dated the 17th November, 1973 in the case of Bai Narmada Amritlal Barot.

(11) Order No. VCT-2473/87831-V dated the 17th November, 1973 in the case of Shantilal H. Patel.

(12) Order No. VCT-1773/103441-V dated the 17th November, 1973 in the case of Sudip Cooperative Housing Society Baroda.

(13) Order No. VCT-1773/83460-V dated the 17th November, 1973 in the case of Amrapali Cooperative Housing Society Limited, Baroda.

(14) Order No. VCT-2873/63570-V dated the 17th November, 1973 in the case of Rabari Ratna Jasa.

(15) Order No. VCT-1773/87633-V dated the 19th November, 1973 in the case of Khushalbai Ranchhodhbhai.

(16) Order No. VCT-2873/229-V dated the 19th November, 1973 in the case of Santramji Bhagwandasji.

(17) Order No. VCT-1773/97206-V dated the 20th November, 1973 in the case of Shankarbai Raghunathji.

(18) Order No. VCT-1773/67424-V dated the 20th November 1973 in the case of Babubhai alias Ramanabhai Mahijibhai Barot.

(19) Order No. VCT-1473/93296-V dated the 20th November, 1973 in the case of Nabhibhai R. Mansuri of Dholka.

(20) Order No. VCT-1673/50048-V dated the 20th November, 1973 in the case of Baagyodaya Co-operative Housing Society, Palanpur.

(21) Order No. VCT-2873/98591-V dated the 21st December, 1973 in the case of Purnachandra Nagindas and Sukumar Nagindas.

(22) Order No. VCT-1072/117780-V dated the 21st November, 1973 in the case of Kalidas Motibhai Patel.

(23) Order No. VCT-1773/86061-V dated the 19th November, 1973 in the case of Lodge Teryl Lith.

(24) Order No. VCT-1773/97203-V dated the 21st November 1973 in the case of Abhesang Ummarbhai Shekh.

(25) Order No. VCT-1472/765104-V dated the 3rd December, 1973 in the case of Patheya Cooperative Housing Society Limited, Ahmedabad.

(26) Order No. VCT-1472/160335-V dated the 3rd December, 1973 in the case of Vrindavan Vihar Flats Co-operative Housing Society Limited, Ahmedabad.

(27) Order No. VCT-1473/75122-V dated the 4th December, 1973 in the case of Nanalal P. Patel of Ahmedabad.

(28) Order No. VCT-3073/69818-V dated the 5th December 1973 in the case of Durabhabhai Naranbhai.

(29) Order No. VCT-3073/91823-V dated the 5th December, 1973 in the case of Duellabhbhai Naranbhai.

(30) Order No. VCT-3073/77199-V dated the 5th December, 1973 in the case of Shakti Vijay Cooperative Housing Society Limited, Surat.

(31) Order No. VCT-1473/67618-V dated the 7th December, 1973 in the case of Tripad Co-operative Housing Society Limited (Proposed) Ahmedabad.

(32) Order No. VCT-1873/Conf 4588-V dated the 10th December, 1973 in the case of Sakhubha Vibhaji.

(33) Order No. VCT-3073/97777-V dated the 10th December, 1973 in the case of Gopalbhai B. Ahir.

[Shri Bhola Paswan Shastri]

(34) Order No. VCT-3073/35511-V dated the 10th December 1973 in the case of Shrimati Aminabibi.

(35) Order No. VCT-3073/85512-V dated the 11th December, 1973 in the case of Prabhubhai Ranachhodbhai Desai.

(36) Order No. VCT-3073/36518-V dated the 11th December, 1973 in the case of Shrimati Tarunikaben S. Jadav

(37) Order No. VCT-3073/63572-V dated the 14th December, 1973 in the case of Adarsh Society, Surat.

(38) Order No. VCT-1475/15280-V dated the 17th December, 1973 in the case of Kanubhai P. Shah.

(39) Order No. VCT-1873/5091-V dated the 10th December, 1973 in the case of Takhta Sinhji Mahajan Sanatorium of Bhavnagar.

(40) Order No. VCT-1473/85912-V dated the 17th December, 1973 in the case of Harihar Cooperative Housing Society Limited Ahmedabad.

(41) Order No. VCT-3074/5421-V dated the 12th February, 1974 in the case of Shrimati Maniben. WD/o Lallubhai Morarbhai.

(42) Order No. VCT-473/115368-V dated the 13th February, 1974 in the case of Ajitbhai N. Fojdar.

(43) Order No. VCT-1673/89468-V dated the 19th February, 1974 in the case of Karsanbhai Becharbhai.

(44) Order No. VCT-3072/162164-V dated the 31st July, 1973 in the case of Darpan Cooperative Housing Society Limited, Surat.

(45) Order No. VCT-1773/36431-V dated the 4th August, 1973 in the case of Amrita Cooperative Housing Society Limited (Proposed) Nizampura, Baroda.

(46) Order No. VCT-3073/73128-V dated the 20th August, 1973 in the case of Vishwakarma Trust, Nanavata Nanupura, Surat.

(47) Order No. VCT-1773/111702-V dated the 28th November, 1973 in the case of Vijay Vallabh Shatabdi Smarak Trust Baroda.

(48) Order No. VCT-3073/60556-V dated the 28th November, 1973 in the case of Raichandbhai Gulabbhai Parmar.

(49) Order No. VCT-1773/3674-V dated the 2nd December, 1973 in the case of Alembicnagar Cooperative Housing Society Limited Baroda.

(50) Order No. VCT-3073/3343-B dated the 10th December, 1973 in the case of Pravinchandra Chhaganlal and others.

(51) Order No. VCT-1473/97972-V dated the 18th December, 1973 in the case of Natubhai Khodabhai and others.

(52) Order No. VCT-1473/82439-V dated the 1st January, 1974 in the case of Jay Shiv Shakti Cooperative Housing Society Limited, Ahmedabad.

(53) Order dated the 30th November 1973 in the case of Ishwarlal Keshavlal.

(54) Order dated the 18th December, 1973 in the case of Gondal Taluka Kharid Vachan Sangh Gondal.

(55) Order dated the 18th December, 1973 in the case of Oil Cake Industries, Dhoraji.

(56) Order dated the 18th December, 1973 in the case of Ambica Oil Cake Industry, Dhoraji.

(57) Order dated the 21st February, 1974 in the case of Paras Ceramics Dhamalpur.

(58) Order No. TNC/VCT-SR-117 dated the 26th November, 1973 in the case of Unique Industries, Nadiad.

(59) Order No. TNC/VST-SR-95 dated the 1st December, 1973 in the case of Parikha Chemicals, Nadiad.

(61) Order No. TNC/VCT-SR-109-112 dated the 26th December, 1973 in the case of Power Build Private Limited, Vidyanagar.

(62) Order No. TNC/VCT-SR-99 100, 101/Wa. 645 dated the 8th February, 1974 in the case of P. K. Patel and Co.

(63) Order No. TNC/VCT-SR-134 dated the 16th February, 1974 in the case of Vallabh Glass Works, Vallabh Vidyanagar.

(64) Order No. TNC/VCT-SR-135 dated the 16th February, 1974 in the case of Deepak Tobacco Company, Anand.

(65) Order No. VCT/10-73 dated the 5th February 1974 in the case of Inventa Steel Private Limited (Proposed), Jamnagar.

(66) Order No. R.C. 6038 dated the 10th January, 1974 in the case of Atlas Export Industries, Junagadh

(67) Order No. CH/VCT/Rg-2/73 dated the 2nd April, 1973 in the case of Dharampur Cement Products.

(68) Order No. CH/VCT/Rg. 14/73 dated the 10th October, 1973 in the case of Sardesai Brothers Limited, Bilimora.

(69) Order No. CH/VCT/Wa. 2383/73 dated the 19th November, 1973 in the case of Giriraj Exhibitors Private Limited.

(70) Order No. LND/N/VL/WS/1419 dated the 15th November 1973 in the case of Sidhpur Taluka Handmade Paper Consumers Cooperative Society.

(71) Order No. LND/NWS/35/73 dated the 12th February, 1974 in the case of Kasturbhai Chimanlal Sanghvi.

(72) Order No. LND/N/WS/408 dated the 12th February, 1974 in the case of Parmar Bone Mill, Mehsana.

(73) Order No. Bhumi/VCT/6553 dated the 3rd November, 1973 in the case of Shree Proteins and Foods Limited, Bharuch.

(74) Order No. Bhumi/VCT/8238 dated the 14th November, 1973 in the case of Shri Sarvodaya Market Broach.

(75) Order No. Bhumi/VCT/8498 dated the 28th November, 1973 in the case of Village Service Centre, Broach.

(76) Order No. Bhumi/VCT/8497 dated the 28th November, 1973 in the case of Shree Champaklal V. Shah, Promoter, K. C. Chemicals Industry, Bharuch.

(77) Order No. LND/VCT/8500 dated the 28th November 1973 in the case of Shri C. S. Sheth Partner, Ambar Paints Industries, Broach.

(78) Order No. Bhumi/VCT/8499 dated the 8th December, 1973 in the case of Shri M. R. Kakad, Partner, Bhavis Plastic Industry Limited, Broach.

(79) Order No. Bhumi/VCT/10128 dated the 28th December, 1973 in the case of Netwarsing K. Solanki, Managing Director, Gujarat Cables and Enamelled Products Private Limited, Ankleshwar.

(80) Order No. Bhumi/VCT/WS. 88 dated the 11th January, 1974 in the case of Shri Abdul Aziz Matliwala.

(81) Order No. Bhumi/VCT/333 dated the 22nd January, 1974 in the case of Dhansukhlal Chunilal Ariwala, Partner, the Balaji Chemical Industries Bharuch.

(82) Order No. VCT/SR-58/73 dated the 23rd November, 1973 in the case of Karamchand Premchand Private Limited, Baroda.

(83) Order No. VCT/SR-60/73 dated the 24th November, 1973 in the case of Febriquip Private Limited, Baroda.

(84) Order No. VCT/SR-56/73 dated the 23rd November, 1973 in the case of Sarabhai Chemicals Private Limited.

[Shri Bholu Paswan Shastri]

(85) Order No. VCT/SR-8/73 dated the 1st December, 1973 in the case of Baroda Cooperative Industrial Estate Limited of Baroda.

(86) Order No. VCT/SR-6/73 dated the 1st December 1973 in the case of Federation Social Welfare Trust, Baroda.

(87) Order No. VCT/SR-52/73 dated the 1st December, 1973 in the case of Satyadev Chemicals Private Limited, Baroda.

(88) Order No. VCT/SR-46/73 dated the 8th December, 1973 in the case of Kri Standard Products Private Limited.

(89) Order No. VCT/SR-32/73 dated the 11th January, 1974 in the case of Mohanlal Hiralal Shah.

(90) Order No. VCT-30-73 dated the 18th January, 1974 in the case of Alembic Chemicals Works, Baroda.

(91) Order No. VCT/41/73 dated the 18th January, 1974 in the case of Girishbhai Maganbhai Mitra.

(92) Order No. VCT-SR-61 73 dated the 22nd January, 1973 in the case of Indulal Yajnik Memorial Trust, Baroda.

(93) Order No. LND/WS/7064 dated the 15th November, 1973 in the case of Dutta Fertiliser Company, Godhra.

(94) Order No. LND/WS/264 dated the 17th January, 1974 in the case of Gujarat Wooden Art Industries, Dohad.

(95) Order No. CH/LND/VCT/21/74 dated the 30th January, 1974 in the case of Amreli District Purchase and Sales Union Limited, Amreli.

(96) Order No. VCT/SR/283/73 dated the 17th November, 1973 in the case of Nand Industrial Cooperative Society.

(97) Order No. VCT/SR-284/73 dated the 17th November, 1973 in the case of Anand Industrial Cooperative Society.

(98) Order No. VCT/SR/282/72 dated the 29th November, 1973 in the case of Parmanand Industrial Co-operative Society.

(99) Order No. VCT/ST/50/72 dated the 27th November, 1973 in the case of Ganesh Industrial Cooperative Services Society, Limited, Surat.

(100) Order No. VCT/SR/233/73 dated the 29th November, 1973 in the case of Manilal Nagindas Vakawala.

(101) Order No. VCT/SR/267/268/73 dated the 13th December, 1973 in the case of Chalthan Division Sugar Industrial Cooperative Society Limited.

(102) Order No. VCT/SR/181/73 dated the 13th December, 1973 in the case of Lalitaben Navnilal Hathiwala.

(103) Order No. VCT/SR/57, 58/73 dated the 13th December 1973 in the case of Champaklal Zinabhai Prajapati.

(104) Order No. VCT/SR/197/73 dated the 7th February, 1974 in the case of K. J. Vakhatia and Company

(105) Order No. VCT/SR/314 dated the 14th February, 1974 in the case of Sadhana Vidya Bhavan Cooperative Housing Society Limited.

(b) A statement (Hindi and English versions) showing (i) reasons for delay in laying the above Orders, and (ii) for not laying the Hindi versions thereof [Placed in Library. See No. LT-8893/74].

(ii) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 618A of the Companies Act, 1956:—

(1) (a) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi for the year 1972-73.

(b) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6694/74].

(2) (a) Review by the Government on the working of the National Building Construction Corporation Limited, New Delhi, for the year 1972-73.

(b) Annual Report of the National Buildings Construction Corporation Limited New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6695/74]

(3) (a) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1972-73

(b) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. TL-6696/74]

FERTILISER (MOVEMENT CONTROL) (SECOND AMENDMENT) ORDER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE). I beg to lay on the Table a copy of the Fertiliser (Movement Control) (Second Amendment) Order 1974 (Hindi and English versions) published in Notification No. G.S.R. 145 (E) in Gazette of India dated the 27th March, 1974, under sub-section (6) of section 3 of the Essential Com-

modities Act, 1955 [Placed in Library. See No. LT-6697/74].

ANNUAL ACCOUNTS AND AUDIT REPORT OF BOMBAY PORT TRUST FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Bombay Port Trust for the year 1972-73 and the Audit Report thereon. [Placed in Library. See No. LT-6698/74]

13.15 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND SIXTEENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour) I beg to present the Hundred and sixteenth Report of the Public Accounts Committee on Chapter III of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes—Sales-Tax Receipts of the Union territory of Delhi.

COMMITTEE ON GOVERNMENT ASSURANCES

EIGHTH REPORT

SHRI R. BALAKRISHNA PILLAI (Mavelikara): I beg to present the Eighth Report of the Committee on Government Assurances.

13.16 hrs

MATTER UNDER RULE 377

REPORTED DEATH OF SEVERAL PATIENTS IN A KANPUR HOSPITAL DUE TO SPURIOUS GLUCOSE INJECTIONS

SHRI S. M. BANERJEE: (Kanpur): Mr. Deputy-Speaker Sir, you must have read in today's newspaper that, in Kanpur, in Lalajpatrai Hospital 30 persons died because of taking the glucose injection.